rITEM NO.9 COURT NO.8 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19707-19708/2009
(From the judgement and order dated 09/09/2008 in WA No.448/2004 & WA No.465/2004 of The HIGH COURT OF GUWAHATI ,ASSAM)

BHUPENDRA NATH HAZARIKA & ANR. Petitioner(s)
VERSUS
STATE OF ASSAM & ORS. Respondent(s)

(With office report)
WITH
SLP(C) NO. 963 of 2010
(With application for c/delay in filing SLP and exemption from filing c/c of the impugned judgment and permission on record and office report)

Date: 17/04/2012 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DEEPAK VERMA
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Dhruv Pal, Adv.
Mr. Zafar Sadique, Adv.
Mr. Shahid Anwar, Adv.

Mr. Abhijit Sengupta, Adv.

For Respondent(s) Mr. Dhruv Pal, Adv.
Mr. Zafar Sadique, Adv.
Mr. Balraj Dewan, Adv.

M/S Corporate Law Group, A.O.R.
Mr. Abhijit Sengupta, Adv

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioners in SLP(C)No(s).19707-19708/2009 requested for adjournment. Other side has no objection.

In the connected matter, service is not yet complete. Fresh notice for making alternative arrangement in place of M/s. MAP & Co. be issued to the concerned unserved/unrepresented respondents.

List after four weeks.

(A.D. Sharma) (S.S.R. Krishna)
Court Master Court Master